

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU**

(Through web-based video conferencing platform)

**ITEM No.16
I.A.Nos.440, 479/2024 in
C.P. (IB)No.145/BB/2022**

IN THE MATTER OF:

M/s. Krone Finstock Pvt. Ltd. ... Petitioner
Vs.
M/s. Deccan Charters Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 22.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP : Shri Shivram Ganesh

ORDER

1. Heard the Ld. Counsel appearing for the RP.
2. Ld. Counsel for the RP submits that the Hon'ble NCLAT has stayed the further proceedings in the CIRP of the Corporate Debtor and is still in force. Therefore, the RP is directed to file a copy of the Order on the next date of hearing.
3. List the case on **11.09.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
T. KRISHNAVALLI
MEMBER (JUDICIAL)**

Shruthi